

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

Appeal No. C/1970/2010

(Arising out of Order-in-Appeal No. 02/2010 (G) Cus dated 24.05.2010
passed by Commissioner of Customs, Central Excise & Service Tax
(Appeals), Guntur)

M/s R.R. Global Enterprises (P) Ltd.,Appellant(s)

Vs.

**Commissioner of Customs, Central Excise
& Service Tax, GunturRespondent(s)**

Appearance

Shri G. Prahlad, Advocate for the Appellant.

Shri V.R. Pavan Kumar, Superintendent (AR) for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 12/11/2018

Date of Decision: 12/11/2018

FINAL ORDER No. A/31463/2018

[Order per: M.V. Ravindran]

When this matter was callout, Learned Counsel submits
that on instructions, they are withdrawing the appeal.

2. The appeal stands dismissed as withdrawn.

(Order dictated & pronounced in open court)

**P. VENKATA SUBBA RAO
MEMBER (TECHNICAL)**

**M.V. RAVINDRAN
MEMBER (JUDICIAL)**

Lakshmi....